

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal(Crl.)..Crlmp .10440/2002

(From the judgement and order dated 07/03/2002 in CRLA 293/98
of The HIGH COURT OF DELHI AT N. DELHI)

ASHFAQ

Petitioner (s)

VERSUS

STATE (GOVT OF NCT OF DELHI)

Respondent (s)

(With Crl.M.P. No 10440/2002 for c/delay in filing SLP)

Date : 05/12/2002 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE S. RAJENDRA BABU
HON'BLE MR. JUSTICE P. VENKATARAMA REDDI

For Petitioner (s) Mr. S.A. Siddiqui, Adv.
Mr. Hasan Anzar, Adv.
Mr. Goodwill Indeevar,Adv.

For Respondent (s)

UPON hearing counsel the Court made the following
O R D E R

.....L.....I.....T.....T.....T.....T.....T.....T.....J.....
.SP2

Delay condoned.
Leave granted.
Liberty to file additional papers, if any.
Bail refused.

.SP1

Charanjit

[Om Prakash]
Court Master